

THE PAYMENT OF BONUS (AMENDMENT) ACT, 1995

No. 34 OF 1995

[30th August, 1995.]

An Act further to amend the Payment of Bonus Act, 1965.

BE it enacted by Parliament in the Forty-sixth Year of the Republic of India as follows:—

1. (1) This Act may be called the Payment of Bonus (Amendment) Act, 1995.

Short
title and
com-
mence-
ment.

(2) It shall be deemed to have come into force on the 1st day of April, 1993.

21 of 1965.

2. In section 2 of the Payment of Bonus Act, 1965 (hereinafter referred to as the principal Act), in clause (13), for the words "two thousand and five hundred rupees", the words "three thousand and five hundred rupees" shall be substituted.

Amend-
ment of
section
2.

3. In section 12 of the principal Act, for the words "one thousand and six hundred rupees" at both the places where they occur, the words "two thousand and five hundred rupees" shall be substituted.

Amend-
ment of
section
12.

Ord.
8 of 1995.

4. (1) The Payment of Bonus (Amendment) Ordinance, 1995 is hereby repealed.

Repeal
and
saving.

(2) Notwithstanding such repeal, anything done or any action taken under the principal Act, as amended by the said Ordinance, shall be deemed to have been done or taken under the principal Act, as amended by this Act.

Ordinance
repealed